

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.75075 of 2019

(Arising out of Order-in-Appeal No.35/CE/BBSR-GST/2018 dated 27.09.2018 passed by Commissioner(Appeals), GST, CX & Customs, Bhubaneswar.)

M/s. Anand Export

(Golagaon, Pankapal Sasan, Dist-Jajpur, Odisha, Pin-755026.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneswar Commissionerate

.....Respondent

(CR Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75730 / 2021

DATE OF HEARING : 12 November 2021

DATE OF DECISION : 12 November 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**